NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.218/2016 RT NO.128/Chd/Hry/2017

In the matter of:

Scheme of Reduction of Capital of:

Carrierbuilder.Com India Private Ltd.

...Petitioner Company.

Application under Sections 100 to 104 of the Companies Act, 1956.

Present: Mr.R.P.S.Khurana, Practicing Company Secretary for petitioner

Mr.D.K.Singh, Official Liquidator on behalf of Regional Director, Ministry

of Corporate Affairs.

Mr.R.P.S.Khurana has filed the resolution of Board of Directors dated 19.05.2017 authorising him to appear and pursue the instant petition in addition to the learned counsel for petitioner-company who were already appearing. No Objection from the previous counsel has also been filed. The Official Liquidator seeks time to go through the file and also to file affidavit of the Regional Director. Let the same be filed by next date.

List the matter on 03.07.2017.

(Justice R.P. Nagrath) Member(Judicial)

May 31, 2017